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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


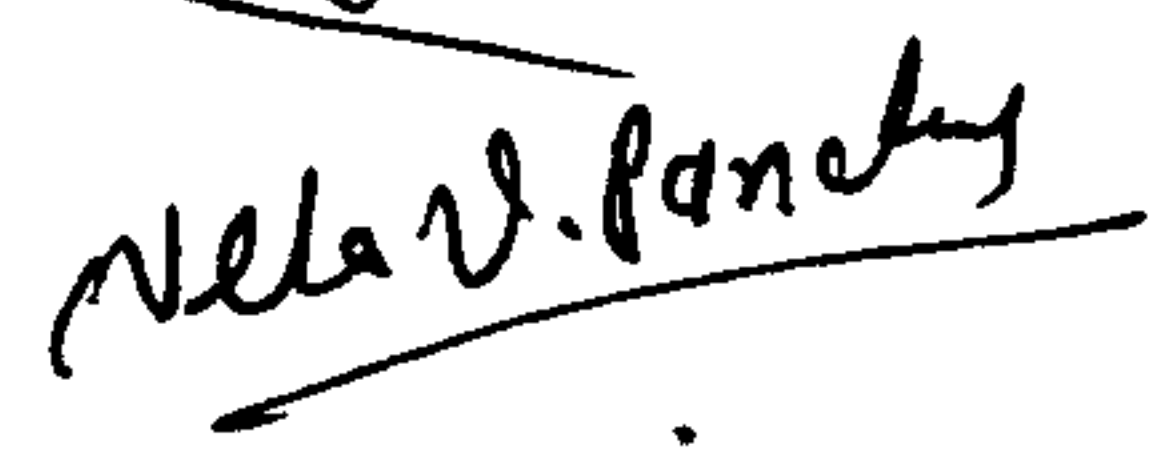
C.P. (LB) No. 169/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018**

Name of the Company: Riverside Industries Ltd
V/s.
Omni Dyechem Exports Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANISH SHAH	PCS	Petitioner	
2.	Neha Panchal For Harmish K. Shah	Advocate	Respondent	

ORDER

Learned PCS Mr. Anish Shah present for Operational Creditor/Petitioner. Learned Advocate Ms. Neha Panchal i/b Learned Advocate Mr. Harmish Shah present for Respondent.

Respondent counsel sent letter for adjournment.

Respondent not filed objections.

Respondent shall file its objections on or before 15.02.2018 serving a copy in advance to petitioner.

List the matter on 15.02.2018 for objection of Respondent, if any, and for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 9th day of February, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**